NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 70/(MAH)/2016 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.01.2017

NAME OF THE PARTIES:

Mr. Vivek V. Makar

V/s.

M/s. Oriental Rubber Industries Ltd.

SECTION OF THE COMPANIES ACT: 397/398, 237b, 58,59 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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	Mustafa Docton a/w Muntaza kachwalla and Aashdin Chivaluala	Serior Council Advocate Advocate	Alivation
	The HSA Advocated for Respondent NOS I TOUR WALTER LEWIS. 1/6. Mylla a Mulla CB Jo Respondent NOS.	Gto 9 Advocate	Willeut

Order CP No. 70/397-398, 237b,58,59/CLB/MB/MAH/2016

The Petitioner Counsel stated that the order passed by this Bench has been set aside by the Hon'ble, Bombay on 4.1.2017, therefore, sought time to come out with a fresh Application for inspection.

In view of the submissions made by the Petitioner Counsel, they are at liberty to file fresh Application as directed by the Hon'ble Bombay High Court, likewise, they shall also file the rejoinder to the main Company Petition within 15 days hereof.

List this matter for main hearing on 13.2.2017

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-

V. NALLASENAPATHY Member (Technical)